

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 237 of 1995

Monday this the 13th day of February, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

1. K. Suseela, Postal Assistant,
Tiruvalla PO.
2. Mathews Varghese,
Postal Assistant, Divl. Office,
Thiruvalla.
3. Blosom George,
Postal Assistant, Aranmula PO.
4. Kumari Rajeswari,
Postal Assistant, Chengannur PO.
5. P.G. Pushpakkumari Amma,
Postal Assistant, Tiruvalla PO.
6. K.K. Gopinathan Nair,
Postal Assistant, Kottathur PO.
7. S. Maya, Postal Assistant,
Omallur PO.
8. P. Anitha, Postal Assistant,
Pathanamthitta PO.
9. Kumari P. Mallika,
Postal Assistant, Pathirappilly PO.

... Applicants

(By Advocate Mr. Paul Varghese M)

Vs.

1. Superintendent of Post Offices,
Thiruvalla Postal Division,
Thiruvalla-689 101.
2. Senior Superintendent of Post Offices,
Pathanamthitta Postal Division,
Pathanamthitta PO.
3. Senior Superintendent of Post Offices,
Alleppey Postal Division, Alleppey PO.
4. Chief Post Master General,
Kerala Postal Circle,
Thiruvananthapuram. 33.
5. Union of India represented by
Secretary, Ministry of Communications,
New Delhi.

... Respondents

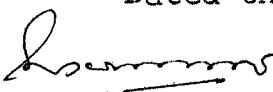
O R D E R

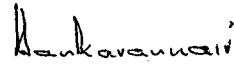
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants seek a declaration that they are entitled to get the benefits of AI order of this Tribunal. They are not parties to AI, and therefore by right they cannot get the benefit. But whether they are similarly situated as applicants in that case and whether the circumstances justify grant of such reliefs at the present juncture, and so on are different matters. We find that the 7th applicant has made a representation before 4th respondent. Counsel for applicants submits that other applicants also desire to make representations.

2. We dispose of the application in limine directing 4th respondent to consider A2 and other representations that may be made by other applicants, on merits, and pass appropriate orders. But, we make it clear that we have not expressed any opinion on the merits of the matter or on the question of delay and that this direction will not give a cause of action to applicants, if otherwise they have none. No costs.

Dated the 13th day of February, 1995.


S.P. BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

List of Annexures

Annexure A1:- True copy of the judgement of this Hon'ble Tribunal dated 21.4.1992 in O.A.No.814/90 and connected cases.

Annexure A2:- True copy of the representation dated 31.7.1993 submitted by 7th applicant before the 4th respondent.